

ANNEXURE - II

**TMT. ROHINI. R. BHAIJIBHAKARE., I.A.S.,
CHAIRMAN/
DISTRICT COLLECTOR.**

**Salem District Environment Impact
Assessment Authority,
Room No.206B,
Collectorate,
Salem-636 001.**

ENVIRONMENTAL CLEARANCE

Lr.No.DEIAA-DIA/TN/MIN/15967/2018-SLM-EC.No.38/2018 dated 05.12.2018

To

Tmt. K.Neela,
W/o. M.Karunan,
No.5/156, E.B. Colony,
Masinaickenapatty,
Salem-636 103.

Madam,

Sub: DEIAA - Proposed - **Roughstone** - quarry at Govt. Poramboke land in S.F.No. 199/1 (Part) of Masinaickenapatty Village - Valapady Taluk - Salem District - by Tmt. K.Neela - Environmental Clearance - Reg.

- Ref:**
1. Your application for Environment Clearance, date of online application submitted to DEIAA, dated 22.06.2018 and date of receipt of application 22.06.2018.
 2. Minutes of the DEAC meeting No.07 held on date 13.08.2018.
 3. Minutes of the DEIAA meeting No.06 held on date 17.10.2018.

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Details of Minor mineral Activity:-

This has reference to your application first cited. The proposal is for obtaining Environmental Clearance for mining / quarrying of category 'B2' minor mineral based on the particulars furnished in your application as shown below:

1	Name of Project Proponent and address	:	Tmt. K.Neela, W/o. M.Karunan, No.5/156, E.B. Colony, Masinaickenapatty, Salem-636 103.
2.	Location of the Proposed Activity	:	
	Survey Number	:	S.F.No. 199/1 (Part) Govt.Poramboke land
	Latitude and Longitude	:	N11°38'55.09 to 11°39'00.17 E78°13'53.86 to 78°13'56.63

	Village	:	Masinaickenpatty
	Taluk	:	Valapady
	District	:	Salem
3.	Proposed Activity		
	i. Minor Mineral	:	Roughstone
	ii. Quarrying Lease Area	:	1.00.0 Hects
	iii. Approved quantity	:	Roughstone = 1,75,540 M ³
	iv. Depth of quarrying	:	21M from AGL
	v. Type of quarrying	:	Semi-mechanized
	vi. Category (B1/ B2)	:	"B2" category.
	vii. Precise Area Communication	:	The District Collector, Salem Letter No. 80/2018/Mines-A 31.03.2018.
	viii. Mining Plan approval	:	Deputy Director (I/c) of Geology and Mining letter No. 80/ 2018/ Mines-A dated 01.06.2018.
	ix. Quarrying lease period	:	10 Years.
4.	Whether Project area attracts any general conditions specified in the EIA notification, 2006 as amended:-	:	Not attracted. Affidavit furnished.
5.	Man power requirement per day:	:	19 Nos.
6.	Utilities		
	i. Source of Water	:	Boreholes in the nearby proposed area & Out sourcing.
	ii. Water requirement"	:	
	1. Drinking & domestic purposes (in KLD)		0.7 KLD
	2. Dust suppression & GreenBelt (in KLD)		1.5 KLD
	iii. Power requirement:	:	
	a. Domestic purposes		Diesel will be utilized for operating compressors and other machineries. Electricity will be used only for administrative building.
	b. Industrial Purpose		
7.	Cost		

	i.	Project cost	:	Rs.78,66,000/-
	ii.	EMP cost	:	Rs.3,80,000/-
8.		Public Consultation	:	Not required as per O.M. dated 24.12.2013 of MoEF, GOI.
9.		Date of Appraisal by DEAC: Agenda No.	:	13.08.2018 7 th Meeting-06
10.		Date of review / discussion by DEIAA and the Remarks:- The proposal was placed before the DEIAA in its DEIAA meeting No.06 held on 17.10.2018 and the Authority after careful consideration, decided to grant Environmental Clearance to the said project Mining of "Roughstone" subject to terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.		
11.		Validity: This Environmental Clearance is granted to Mining of "Roughstone" for the production quantity of 1,75,540 M ³ for the period of "five years" from the date of execution of the quarrying lease period.		

Conditions to be Complied before / during commencing quarrying operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - i) The project has been accorded Environmental Clearance.
 - ii) Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - iii) Environmental Clearance may also be seen on the website of the District Level Environment Impact Assessment Authority.
 - iv) The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA.
2. The applicant has to obtain land use classification as industrial use before issue/renewal of mining lease.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Mineral Concession Rules, 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.

9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7 AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 15 mts. from any civil structure shall be kept from the periphery of any excavation area.
14. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation
16. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
19. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
20. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
21. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009. **(GLC = Ground Level Concentration), (NAAQ = Noise and Ambient Air Quality)**
22. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - (i) Roads shall be graded to mitigate the dust emission.
 - (ii) Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.
23. The following measures are to be implemented to reduce Noise Pollution
 - (i) Proper and regular maintenance of vehicles and other equipment.
 - (ii) Limiting time exposure of workers to excessive noise.
 - (iii) The workers employed shall be provided with protection equipment and earmuffs etc.
 - (iv) Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
24. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
25. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with the **Assistant Director, Ground Water Division, PWD, Salem.**

26. Suitable measures should be taken for rainwater harvesting.
27. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
28. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
29. The following measures are to be adopted to control erosion of dumps:-
 - (i). Retention/ toe walls shall be provided at the foot of the dumps.
 - (ii). Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
30. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
31. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
32. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
33. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the (lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
34. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the ground water table is getting depleted due to the quarrying activity; necessary corrective measures shall be carried out. The Assistant Director Ground water Division, PWD Salem shall monitor, the ground water related issues.
35. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
36. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
37. It shall be ensured that the total extent of nearby quarries (existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares within the mining lease period of this application.
38. It shall be ensured that there is no habitation is located within 500 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site
39. Ground water quality monitoring should be conducted once in 3 Months.
40. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
41. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI **once in three months**.
42. Air sampling at intersection point should be conducted and reported to TNPCB, Department

- of Geology and Mining and Regional Director, MoEF, GOI periodically once in six months.
43. Bunds should be provided at the boundary of the project site and it should be properly maintained.
 44. The project proponent shall undertake plantation/ afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place and progress report shall be submitted once in 3 months.
 45. At least 10 Neem trees should be planted around the boundary of the quarry site.
 46. Floor of excavated pit to be leveled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
 47. The Project Proponent shall ensure a minimum of 2.5 of the annual turnover will be utilized for the CSR Activity
 48. The Project Proponent shall provide solar lighting system to the nearby villages
 49. The Project Proponent shall comply with the mining and other-relevant rules and regulations where ever applicable.
 50. Rainwater shall be pumped out Via Settling Tank only.
 51. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
 52. As per MoEF & CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from standing committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.
 53. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
 54. Safety equipments to be provided to all the employees.
 55. Safety distance of 50 m has to be provided in case of railway, reservoir, canal/odai
 56. The Deputy Superintendent of Police, Revenue Divisional Officer and the Tahsildar concerned shall ensure that the proponent has engaged the blaster with valid Blasting license / certificate obtained from the competent authority before execution of mining lease.
 57. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
 58. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of quarrying lease.
 59. The proponent shall furnish the data obtained from the Public Works Department regarding the details of ground water table in the quarry site.
 60. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh case before commencing quarrying operation.
 61. The proponent has to display the name board at the quarry site showing the details of proponent, leased period, extent etc., with respect to the existing activity before execution of mining.
 62. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
 63. The Environmental norms shall be monitored by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Salem.
 64. Blasting shall be carried out after announcing to the public through adequate public address

system to avoid any accident.

- 65. Artificial recharge structure should be constructed nearby the lease area to harvest the rain water.
- 66. **The environmental norms shall be adhered by the Project Proponent and shall furnish a report periodically to the authority concerned.**
- 67. **Ground Water Level and quality shall be monitored by the Assistant Director, Public Works Department (WRO), Salem.**
- 68. **NOC for sanitary certificate obtained from the Deputy Director of Health Services, Salem should be submitted by the proponent.**
- 69. **Periodical medical examination of the quarry workers should be carried out by a registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Health Department.**
- 70. **Machinery equipments friction / wear and cost of things have to be monitored then and there alongwith maintenance.**
- 71. **Staff secure will be maintained by the proponent as per labour act and rules in force.**
- 72. **Proper bench should be maintained by the proponent as per norms. Proper safety measures should be provided by the proponent while quarrying.**

B. General Conditions:

- 1) EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
- 2) The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
- 3) No change in mining technology and scope of working should be made without prior approval of the DEIAA, Salem District, Tamil Nadu.
- 4) No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
- 5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 6) Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
- 7) A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
- 8) Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1901122136135

DATED: 22/03/2019.

PROCEEDINGS NO. F.1840SLM/RS/DEE/TNP/PCB/SLM/W/2019

DATED: 22/03/2019

SUB: TNPC Board-Consent for Establishment-M/S K NEELA ROUGH STONE QUARRY S.F No. 199/1 (Part), MASINAICKENPATTI Village, Vazhappadi Taluk, Salem District - for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974)- Issued- Reg.

- REF:**
1. Your application no. 22136135 for CTE New dated. 14.03.2019.
 2. Lr No: DEIAA-DIA/TN/MIN/15967/2018-SLM-EC.No.38/2018 dt 05.12.2018.
 3. IR.No : F.1840SLM/RS/AE/SLM/2019 dated 19/03/2019.
 4. Item.No.114-14 of the DLCCC Meeting held on 20/03/2019.

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Proprietrix,
K NEELA ROUGH STONE QUARRY

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F. No.199/1 (Part),
MASINAICKENPATTI Village,
Vazhappadi Taluk,
Salem District.

This Consent to establish is valid upto March 31, 2023, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

(Signature)
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

To
The Proprietrix,
M/s.K NEELA ROUGH STONE QUARRY,
SF.No.199/1 (Part), Masinaickenpatty Village, Valapadi Taluk, Salem District,
Pin: 636103

Copy to:

1. The Commissioner, AYOTHYAPATTINAM-Panchayat Union, Vazhappadi Taluk, Salem District.
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stone	175540	Cu.m/5 Years

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

a Sewage Treatment Plant:			
Treatment status: Septic Tank and SP/DT			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Leach Pit	1	1.6 dia x 1.5 depth
b Effluent Treatment Plant:			
Treatment status: No trade effluent and hence does not arise			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.			

3. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.56	On Industrys own land
Effluent Type : Trade Effluent			

4. Additional Conditions:

1. The unit shall provide leach pit arrangement for the treatment and disposal of sewage.
2. The unit shall ensure that no trade effluent is generated at any stage of the quarrying activity.
3. The unit shall ensure that First Aid Box is available at site.
4. The unit shall ensure that the quarrying operation shall be carried out only between 7.00 A.M. and 5.00 P.M. The unit shall not carryout quarrying operation during night hours.
5. The unit shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
6. The unit shall ensure that public movement across the quarry lease should not be disturbed due to quarrying activity and vehicular movement.
7. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
8. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
9. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,
10. The operation of the unit shall not cause public complaint.
11. The unit shall comply with the conditions stipulated in the Environmental Clearance issued by DEIAA vide Lr No. DEIAA-DIA/TN/MIN/15967/2018-SLM-EC.No.38/2018 dt 05.12.2018.

POLLUTION PREVENTION PAYS

சுதும் சூய்மை வாய்மைக்கு ! புறம் சூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

[Handwritten signature]

Member Secretariat, Government
Tamil Nadu Pollution Control Board,
No. 27

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POLLUTION PREVENTION PAYS

சுயக் கிணைப்பு கட்டுவதற்கு இதுவரை கிணைப்பு கட்டுவதற்கு!

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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

V. J. 30/3/2019
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1901222136135

DATED: 22/03/2019.

PROCEEDINGS NO.F.1840SLM/RS/DEE/TNPCB/SLM/A/2019 DATED: 22/03/2019

SUB: TNPC Board-Consent for Establishment-M/s. K NEELA ROUGH STONE QUARRY, S.F. No. 199/1 (Part), MASINAICKENPATTI village, Vazhappadi Taluk and Salem District - for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987(Central Act. 14 of 1981)-Issued -Reg.

REF: 1. Your application no. 22136135 for CTE New dated 14.03.2019.
2. Lr No: DEIAA-DIA/TN/MIN/15967/2018-SLM-EC.No.38/2018 dt 05.12.2018.
3. IR.No : F.1840SLM/RS/AE/SLM/2019 dated 19/03/2019.
4. Item.No.114-14 of the DLCCC Meeting held on 20.03.2019.

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

The Proprietrix,
M/s . K NEELA ROUGH STONE QUARRY
S.F.No.199/1 (Part),
MASINAICKENPATTI Village,
Vazhappadi Taluk,
Salem District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. 199/1 (Part),
MASINAICKENPATTI Village,
Vazhappadi Taluk,
Salem District.

This Consent to establish is valid upto March 31, 2023, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

V. Gopalakrishnan
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM
Digitally signed by V. Gopalakrishnan
Date: 2019.03.30 08:46:23 +05'30'

To
The Proprietrix,
M/s.K NEELA ROUGH STONE QUARRY,
SF.No.199/1 (Part), Masinaickenpatty Village, Valapadi Taluk, Salem District,
Pin: 636103

Copy to:

- 1.The Commissioner, AYOTHYAPATTINAM-Panchayat Union, Vazhappadi Taluk, Salem District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col.3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stone	175540	Cu.m/5 Years

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m.	Gaseous Discharge in Nm ³ /hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Vehicle Movement	Fugitive	Water Spray System	

3. Additional Conditions:

1. The unit shall adhere to the Ambient Air Quality /Ambient Noise Level standards prescribed by the Board.
2. Extensive water sprinkling through the water sprinkler fitted tanker lorry shall be carried out on the main road and other service roads to control fugitive emission.
3. The unit shall ensure that the quarrying operation shall be carried out only between 7.00 A.M. and 5.00 P.M. The unit shall not carryout quarrying operation during night hours.
4. The unit shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
5. The operation of the unit shall not cause public complaint.
6. The unit shall comply with the conditions stipulated in the Environmental Clearance issued by DEIAA vide Lr No: DEIAA-DIA/TN/MIN/15967/2018-SLM-EC.No.38/2018 dt 05.12.2018
7. The unit shall not use use and throwaway plastics such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.,

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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SALEM

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !

சேலம் மாவட்ட ஆட்சித் தலைவர் அவர்களின் செயல்முறை நடவடிக்கைகள்.
முன்னிலை: திரு. சி. அ. ராமன், இ.ஆ.ப.,

ந.க.80/2018/கனிமம்-அ

நாள்: 31.01.2020.

பொருள்: கனிமங்களும் குவாரிகளும் - சிறுகனிமம் - சாதாரண கற்கள் - சேலம் மாவட்டம் - வாழப்பாடி வட்டம் - மாசிநாயக்கன்பட்டி கிராமம் - புல எண்.199/1 (பகுதி) 1.00.0 ஹெக்டேர் பரப்பளவில் அரசு நிலத்தில் அமைந்துள்ள சாதாரண கற்குவாரிக்கு 10 வருட காலத்திற்கு டெண்டருடன் இணைந்த பொது ஏல முறையில் குத்தகை வழங்க டெண்டர்/ பொது ஏலம் நடத்தப்பட்டது - திருமதி. கே. நீலா என்பவர் அதிக ஏலம் கோரியது - குவாரி குத்தகை அனுமதி வழங்கி உத்தரவிடப்படுகிறது.

- பார்வை:
1. சேலம் மாவட்ட அரசிதழ் சிறப்பு வெளியீடு எண்.1, நாள் 04.01.2018.
 2. 21.01.2018 அன்று தினமணி நாளிதழில் வெளியிடப்பட்ட பத்திரிக்கை செய்தி.
 3. திருமதி. கே. நீலா க/பெ. கர்ணன், 5/156, E.B. காலணி மேற்கு, மாசிநாயக்கன்பட்டி, வாழப்பாடி வட்டம், என்பவரது டெண்டர்/ஏல விண்ணப்பம் நாள். 30.01.2018.
 4. சேலம் மாவட்ட ஆட்சித்தலைவர் கடித ந.க.எண்.80/ 2018/ கனிமம்/அ நாள் 31.03.2018.
 5. திருமதி. கே. நீலா க/பெ. கர்ணன் கடித நாள் 31.05.2018.
 6. இவ்வலுவலக இதே கடித ந.க.எண் மற்றும் நாள் 01.06.2018.
 7. தலைவர் / மாவட்ட ஆட்சித்தலைவர், மாவட்ட சுற்றுச்சூழல் தாக்கம் மதிப்பீட்டு அமைப்பு சேலம் கடித எண். DEIAA/ DIA/ TN/MAIN/15967/2018-SLM-EC No.38/2013 நாள் 05.12.2013.
 8. இவ்வலுவலக இதே அறிவிப்பு எண் மற்றும் நாள் 04.01.2019.
 9. தமிழ்நாடு மாசுகட்டுப்பாட்டு வாரியம் இசைவு ஆணை எண். 1901122136135 மற்றும் 1901222136135 செயல்முறை ஆணை மாவட்ட சுற்றுப்புற சூழல் பொறியாளர் த.நா.மா.க. வாரியம், சேலம் செயல்முறை ஆணை எண். F.1840SLM/RS/DEE/ TNPCB/ SLM/A/W/2019 நாள் 22.03.2019.
 10. திருமதி. கே. நீலா க/பெ. கர்ணன் கடித நாள் 27.01.2019

உத்தரவு:-

சேலம் மாவட்டத்தில் அரசு புறம்போக்கு நிலங்களில் அமைந்துள்ள தகுதி வாய்ந்த சாதாரண கற்குவாரிகளுக்கு டெண்டருடன் இணைந்த ஏல முறையில் குவாரி குத்தகை வழங்க விண்ணப்பங்கள் வரவேற்க அறிவிக்கை பார்வை 1-ல் கண்ட மாவட்ட அரசிதழ் சிறப்பு வெளியீட்டில் வெளியிடப்பட்டது. டெண்டர் விண்ணப்பங்கள் 30.01.2018 அன்று மாலை 5.00 மணி வரை பெறப்பட்டு சேலம் மாவட்டத்தில் அமைந்துள்ள குவாரிகளுக்கு டெண்டருடன் இணைந்த ஏலம் 31.01.2018 அன்று காலை 11.00 மணி முதல் டெண்டருடன் இணைந்த ஏலம் நடைபெறும் என அறிவிக்கப்பட்டது. இது தொடர்பாக, தினமணி நாளிதழில் 21.01.2018 அன்று அறிவிக்கையும் வெளியிடப்பட்டது.

2) மாவட்ட ஆட்சியர் அவர்களால் அங்கீகரிக்கப்பட்டபடி சேலம் மாவட்ட பிற்படுத்தப்பட்ட நல அலுவலர் அவர்கள் மாவட்ட ஆட்சியர் அவர்களின் சார்பாக ஏலம் நடத்தி டெண்டர் மனுக்களை திறக்கும் அலுவலராக நியமனம் செய்யப்பட்டு 31.01.2018 அன்று காலை 11.00 மணி முதல் சேலம் மாவட்டத்திலுள்ள குவாரிப் பட்டியலில் கண்ட வரிசைப்படி ஏலம் நடத்தப்பட்டு பின்பு டெண்டர் மனுக்கள் திறக்கப்பட்டது.

3) குவாரிப்பட்டியலின் வரிசை எண்.16-ல் கண்ட சேலம் மாவட்டம், வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமம், புல எண்.199/1-ல் 1.00.0 ஹெக்டேர் பரப்பளவில் அமைந்துள்ள சாதாரண கற்குவாரிக்கு 10 ஆண்டுகளுக்கு குவாரி குத்தகை வழங்கக் கோரி கீழ்க்கண்ட நபர்கள் உரிய ஆவணங்கள் மற்றும் உரிய கேட்பு வரைவோலையுடன் விண்ணப்பம் செய்து பொது ஏலத்தில் கீழ்க்கண்டவாறு கலந்து கொண்டனர். டெண்டர் விண்ணப்பம் அளித்த திருமதி.கே.நீலா என்பவர் கலந்து கொள்ளாமல் தனக்கு பதிலாக (திரு.எம். கருணன்) பொது ஏலத்தில் கலந்து கொள்ள ரூ.20/- மதிப்புள்ள முத்திரைத்தாளில் நோட்டரி அட்வகேட் முன்னிலையில் கையொப்பம் செய்து ஒப்புதல் அளித்ததன் அடிப்படையில் அவர் சார்பாக திரு.எம். கருணன் என்பவர் பொது ஏலத்தில் கலந்து கொண்டார்.

வ. எண்	டெண்டர் விண்ணப்பம் அளித்தவர்கள் விபரம்	டெண்டர் கோரிய தொகை	வ. எண்	ஏலத்தில் கலந்து கொண்டவர்கள் விபரம்	அதிகபட்சமாக கோரிய ஏலத்தொகை
1	திருமதி.கே.நீலா க/பெ. எம்.கருணன், 5/156, E.B. காலணி, மாசிநாயக்கன்பட்டி, சேலம் - 636 103.	ரூ.30,00,000/-	1.	திருமதி.கே.நீலா சார்பாக திரு.எம்.கருணன், 5/156, E.B. காலணி, மாசிநாயக்கன்பட்டி, சேலம் - 636 103.	ரூ.35,15,000/-
			2.	திரு. ஏ.குண்டுமணி த/பெ. அங்கமுத்து, 6/185, சக்தி நகர், மாசிநாயக்கன்பட்டி, சேலம் - 636 103.	ரூ.35,05,000/-
			3.	திரு. கே.பிரதீப் த/பெ. கர்ணன், 5/156, E.B. காலணி, மாசிநாயக்கன்பட்டி, சேலம் - 636 103.	ரூ.35,10,000/-

4) நடைபெற்ற மேற்கண்ட டெண்டர்/பொது ஏலத்தில் அதிகபட்சமாக ரூ.35,15,000/-க்கு திருமதி. கே. நீலா என்பவர் ஏலத்தில் கோரிய தொகை அரசால் நிர்ணயம் செய்யப்பட்ட குறைந்தபட்ச குத்தகை தொகை 30,00,000/- ஐ காட்டிலும் அதிகமாக இருப்பதால், அவர் பெயரில் ஏலம் முடிக்கப்பட்டது. மேற்கண்ட ஏலதாரர் பிணை வைப்புத் தொகை மற்றும் டெண்டர் தொகையில் 10% தொகையை விதிகளின்படி உடனேயும், மீதமுள்ள மற்றும் மொத்த குத்தகைத் தொகைகளை கீழ்க்கண்டவாறு விதிகளின்படி ஒரு வார காலத்திற்குள் செலுத்தியுள்ளார்.

5) எனவே மேற்கண்ட குவாரிக்கு அரசு நிர்ணயம் செய்த தொகையான 35,00,000/- ஐ விட அதிக தொகையான ரூ.35,15,000/- (ரூபாய் முப்பத்தி ஐந்து லட்சத்து பதினைந்தாயிரம் மட்டும்) ஏலம் கோரியுள்ள திருமதி. கே. நீலா க/பெ. கருணன், 5/156, E.B. காலணி, மாசிநாயக்கன்பட்டி, சேலம் என்பவருக்கு சேலம் மாவட்டம், வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமம், புல எண், 199/1 விஸ்தீர்ணம் 1.00.0 ஹெக்டேர் பரப்பளவில் குத்தகை ஒப்பந்த ஆவணம் நிறைவேற்றும் நாளினிலிருந்து 10 ஆண்டுகளுக்கு சாதாரண கற்கள் வெட்டியெடுக்க தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959-ன் விதி 8(1) (b) ன்படி குத்தகை வழங்க தகுதியான பரப்பு என்பதை அவருக்கு தெரிவித்து குவாரி குத்தகை வழங்குவது தொடர்பாக மேல்நடவடிக்கை எடுக்க தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959-ன் திருத்தப்பட்ட விதி 41 மற்றும் 42-ன்படி குறிப்பிட்டவாறு கரங்கத்திட்டம் மற்றும் சுற்றுச்சூழல் தடையின்மைச் சான்று சமர்ப்பிக்க பார்வை 4-ன்படி அறிவுறுத்தப்பட்டது. பார்வை 5-ல் மனுதாரரால் கரங்க திட்டம் சமர்ப்பிக்கப்பட்டதின் பேரில், பார்வை 6-ல் காணும் இவ்வலுவலக கடிதத்தின்படி கரங்க திட்டம் ஒப்புதல் செய்து தரப்பட்டுள்ளது.

பார்வை 7-ல் தலைவர்/ மாவட்ட ஆட்சித்தலைவர், மாவட்ட சுற்றுபுறச்சூழல் தாக்கம் மதிப்பீட்டு அமைப்பு அவர்களால் மேற்படி புலத்தில் சாதாரணகற்கள் / ஜல்லி குவாரி செய்ய உள்ளூர் தினசரி பத்திரிக்கையில் தடையின்மை சான்று பெற்றதற்கான செய்தி வெளியிடப்படவேண்டும் என்ற சில நிபந்தனைகளின் அடிப்படையில் சான்று வழங்கப்பட்டுள்ளது. அதன்பேரில், பார்வை 8-ல் காணும் இவ்வலுவலக அறிவிப்பின்படி திருமதி.கே.நீலா என்பவருக்கு காப்பு தொகையாக ரூ.7,03,000/- பரப்பு வரியாக ரூ.1,500/- ஆகியவற்றை உரிய அரசு கணக்குத்தலைப்பில் செலுத்தியமைக்கான சான்று ஆகியவற்றை சமர்ப்பிக்கப்பட வேண்டும் எனவும் மேலும், குத்தகை ஒப்பந்தப்பத்திரம் நிறைவேற்றும் பொருட்டு ரூ.2,49,500/- மதிப்புள்ள குத்தகை ஒப்பந்தப்பத்திரம் குறிப்பிட்டுள்ள காலக்கெடுவிற்குள் ஆஜர்படுத்த வேண்டும் என தெரிவிக்கப்பட்டது.

பார்வை 9-ல் மனுதாரரால் தமிழ்நாடு மாசுக்கட்டுபாடு வாரியத்தால் மேற்படி குவாரிப் பகுதிக்கு தடையில்லா சான்று வழங்கப்பட்டுள்ளது என நகல் சமர்ப்பித்துள்ளார். மேலும், பார்வை 10-ல் திருமதி.கே.நீலா என்பவர் மாவட்ட சுற்றுபுறச்சூழல் தாக்கம் மதிப்பீட்டு அமைப்பின் நிபந்தனைகளின்படி, 2 உள்ளூர் தினசரி பத்திரிக்கையில் தடையின்மை சான்று பெற்றதற்கான செய்தி வெளியிடப்பட்ட அறிவிப்பு, உள்ளூர் பஞ்சாயத்திற்கு கடிதம் அனுப்பப்பட்ட பதிவு அஞ்சல் ஒப்புதல், கல் குவாரி செய்ய அனுமதி கேட்கும் பகுதி முழுவதும் சிகப்பு கொடி கட்டப்பட்டுள்ளது அதற்கான புகைப்படம், பரப்பு வரியாக ரூ.1,500/- காப்புத் தொகையாக ரூ.7,03,000/- பாரத ஸ்டேட் வங்கி நாள் 05.09.2019 அன்று செலுத்திய அசல் சலான்கள் மற்றும் அருகாமையில் உள்ள புறம்போக்கு பகுதியில் எவ்வித குவாரிப்பணியும் மேற்கொள்ளாமட்டேன் என்பதற்குண்டான அபிடலிட் ஆகியவை இணைத்து கடிதம் அளித்துள்ளார்.

வ. எண்.	டெண்டர்/ ஏலத்தொகை	குத்தகை தொகை செலுத்திய விபரம்				வருமான வரி செலுத்திய விபரம்
1	ரூ.35,15,000/-	பிணை வைப்புத் தொகை ரூ.25,000/-	ரூ.25,000/-	DD.No.970368 Dt.23.01.2018 Canara Bank, Ayothiapattinam	ரூ.25,000/-க்கான ஸ்டேட் பாங்க் ஆப் இந்தியா, சலான் எண். இல்லை நாள். 12.2.2018	ரூ.70,300/- ஆக்ஸிஸ் வங்கி சலான் எண். 31773 நாள் 27.02.2018
	ரூ. 3,51,500/-	10% குத்தகைத் தொகை ரூ. 2,00,000/-	ரூ. 2,00,000/-	DD.No.970376 Dt.29.01.2018 Canara Bank, Ayothiapattinam	ரூ.2,00,000/-க்கான ஸ்டேட் பாங்க் ஆப் இந்தியா, சலான் எண். இல்லை நாள். 5.2.2018	
		ரூ. 1,500/-	ரூ. 1,500/-		ரூ.1,500/-க்கான ஸ்டேட் பாங்க் ஆப் இந்தியா, சலான் எண்.175 நாள். 1.2.2018	
		ரூ. 50,000/-	ரூ. 50,000/-	DD.No.970384 Dt.30.01.2018 Canara Bank, Ayothiapattinam	ரூ.50,000/-க்கான ஸ்டேட் பாங்க் ஆப் இந்தியா, சலான் எண்.இல்லை நாள். 5.2.2018	
		ரூ. 1,00,000/-	ரூ. 1,00,000/-	DD.No.970385 Dt.30.01.2018 Canara Bank, Ayothiapattinam	ரூ.1,00,000/-க்கான ஸ்டேட் பாங்க் ஆப் இந்தியா, சலான் எண் நாள். 5.2.2018	
	மீது 90% டெண்டர்/ ஏலத்தொகை 31,38,500/-	ரூ.25,000/-	ரூ.25,000/-	DD.No.9703695 Dt.23.01.2018 Canara Bank, Ayothiapattinam	ரூ.25,000/-க்கான ஸ்டேட் பாங்க் ஆப் இந்தியா, சலான் எண் நாள். 12.2.2018	
		ரூ.25,000/-	ரூ.25,000/-	DD.No.970370 Dt.23.01.2018 Canara Bank, Ayothiapattinam	ரூ.25,000/-க்கான ஸ்டேட் பாங்க் ஆப் இந்தியா, சலான் எண் நாள். 12.2.2018	
		ரூ.50,000/-	ரூ.50,000/-	DD.No.970383 Dt.30.01.2018 Canara Bank, Ayothiapattinam	ரூ.50,000/-க்கான ஸ்டேட் பாங்க் ஆப் இந்தியா, சலான் எண் நாள். 12.2.2018	
		ரூ.1,00,000/-	ரூ.1,00,000/-	DD.No.970375 Dt.29.01.2018 Canara Bank, Ayothiapattinam	ரூ.1,00,000/-க்கான ஸ்டேட் பாங்க் ஆப் இந்தியா, சலான் எண் நாள். 12.2.2018	
		ரூ.29,38,500/-	ரூ.29,38,500/-	DD.No.970390 Dt.6.02.2018 Canara Bank, Ayothiapattinam	ரூ.29,38,500/-க்கான ஸ்டேட் பாங்க் ஆப் இந்தியா, சலான் எண் நாள். 12.2.2018	
		மொத்தம்	ரூ.35,15,000/-			

எனவே, வாழப்பாடி வட்டம், மாசிநாயக்கன்பட்டி கிராமம், புல எண்.199/1 (பாகம்) விஸ்தீர்ணம் 1.00.0 ஹெக்டேர் அரசு புறம்போக்கு நிலத்தில் சாதாரணகற்கள் வெட்டியெடுக்க திருமதி. கே. நீலா க/பெ. கருணன், 5/156, E.B. காலணி, மாசிநாயக்கன்பட்டி, சேலம் என்பவருக்கு 1959-ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகைகள் விதிகளின் விதி 8 (1)-ன்படி குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றும் நாளிலிருந்து பத்து (10) ஆண்டுகளுக்கு சாதாரணகல் குவாரி செய்ய மாவட்ட சுற்றுச்சூழல் தாக்கம் மதிப்பீட்டு அமைப்பு விதித்துள்ள நிபந்தனைகள் மற்றும் தமிழ்நாடு மாகக்கட்டுப்பாடு வாரியம் விதித்துள்ள நிபந்தனைகளுடன் கீழ்கண்ட நிபந்தனைகளுக்குட்பட்டு குவாரி குத்தகை உரிமம் வழங்கி உத்திரவிடப்படுகிறது.

1. 1959-ம் தமிழ்நாடு சிறுகனிம சலுகை விதிகள், அட்டவணை II-ல் கண்டுள்ளபடி குவாரி செய்யப்படும் கனிமங்களுக்குரிய சீனியரேஜ் தொகை அவ்வப்போது செலுத்தி கனிமம் சொண்டு செல்லப்பட வேண்டும்.
2. குத்தகை பகுதிக்கும், அருகிலுள்ள அரசு புறம்போக்கு நிலங்களுக்கும் 10 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு குவாரிப்பணி மேற்கொள்ள வேண்டும்.
3. மெருகேற்றக்கூடிய கிராணைட் கற்கள் வெட்டியெடுக்க கூடாது.
4. விண்ணப்ப புலத்திற்கு சுற்றிலும் உள்ள பட்டா மற்றும் புறம்போக்கு நிலங்களுக்கு முள்வேலி அமைக்கப்பட வேண்டும்.
5. குழந்தை தொழிலாளர்களை வேலைக்கு அமர்த்தல் கூடாது.

இணைப்பு:

1. குத்தகை வழங்கப்பட்ட பகுதியினை எல்லைகள் நிர்ணயிக்கப்பட்டுள்ள புல வரைபடம்.
2. கல் குவாரி யணி செய்வதற்கான நிபந்தனைகள்.

(ஓம்/-சி.அராமன்-)
மாவட்ட ஆட்சித் தலைவர்,
சேலம்.

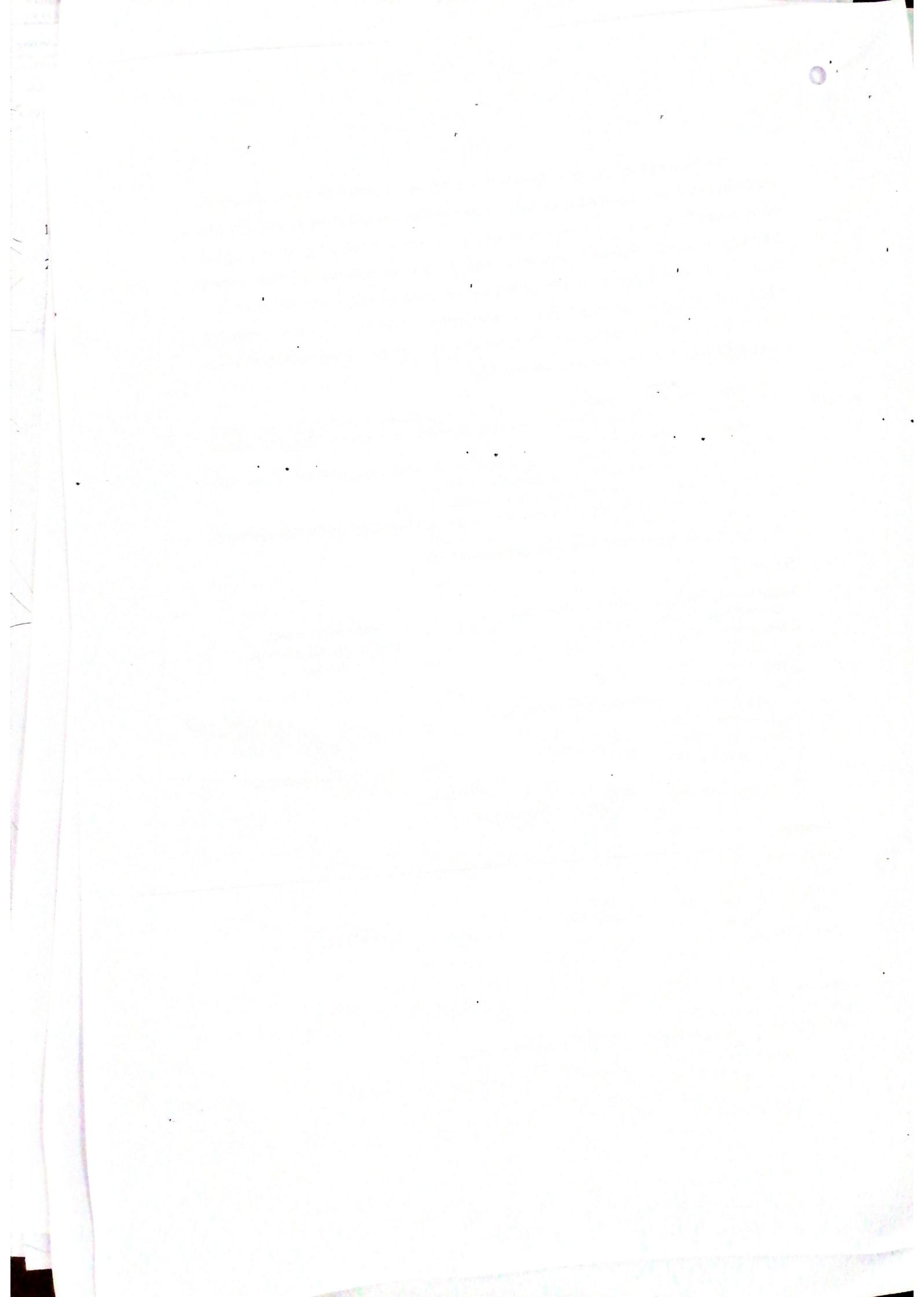
//உண்மை நகல்/உத்திரவுப்படி//

(Handwritten Signature)
31/1/2020
மாவட்ட ஆட்சித்தலைவருக்காக,
சேலம்.

(Handwritten Signature)
31/1/2020

பெறுதல்
திருமதி. கே. நீலா,
க/பெ. கருணன்,
5/156, E.B. காலணி,
மாசிநாயக்கன்பட்டி,
சேலம்-636 103.

நகல்: வருவாய் கோட்டாட்சியர், சேலம்.
நகல்: வட்டாட்சியர், வாழப்பாடி.
நகல்: கிராம நிர்வாக அலுவலர், மாசிநாயக்கன்பட்டி கிராமம், வாழப்பாடி வட்டம்.



நிபந்தனைகள்

1. குத்தகை சாலம், குத்தகை ஒப்பந்தப்பத்திரம் நிறைவேற்றும் நாளிலிருந்து பத்து ஆண்டுகளாகும்.
2. குவாரி குத்தகை வழங்கப்பட்ட இடத்தில் குவாரி செய்யும் வேலிக்கல்/ குண்டுக்கல்/ சக்கை மற்றும் ஜல்லி ஆகியவற்றை மேற்படி இடத்திலிருந்து வெளியில் எடுத்துச் செல்வதற்கு முன்பு அவை ஒவ்வொன்றிற்கும் அவற்றிற்குரிய வீதத்தில் சீனியரேஜ் தீர்வை செலுத்தி இவ்வலுவலகத்தில் பர்மிட் மற்றும் நடைச்சீட்டு பெற்ற பின்புதான் மேற்படி கனிமங்களை குவாரியிலிருந்து வெளியில் எடுத்துச் செல்ல வேண்டும். 1959 ஆம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகள், இணைப்பு II-ல் அவ்வப்போது அரசால் நிர்ணயிக்கப்படும் வீதத்தில் பரப்பு தீர்வை செலுத்த வேண்டும். மேற்கண்ட தொகையைத் தவிர அரசால் அவ்வப்போது நிர்ணயிக்கப்படும் இதர தொகைகளையும் குத்தகைதாரர் செலுத்த வேண்டும்.
3. குத்தகை இடத்திற்கு அருகிலுள்ள குடியிருப்புகள், கட்டடங்கள், நீர்நிலைகள், குளங்களின் கரைகள், மரங்கள், சாலைகள், வண்டிப்பாதைகள், நடைபாதைகள் மற்றும் இதர பொதுச் சொத்துக்களுக்கு பாதகமில்லாமல் குவாரி செய்ய வேண்டும்.
4. குத்தகை வழங்கப்பட்ட இடத்திற்கு அருகாமையில் உள்ள பட்டாதாரர்கள் மற்றும் பொது மக்களுக்கு பாதகமில்லாமல் குவாரி செய்ய வேண்டும்.
5. அ) குத்தகை வழங்கப்பட்ட இடத்திற்கு அருகிலுள்ள ரயில்பாதைகள், சாலைகள், மின்சாரம் மற்றும் தொலைபேசி கம்பிகளுக்கு 50 மீட்டரும், குடியிருப்பு பகுதியிலிருந்து 300 மீட்டரும், நடைபாதைகள், கிராம சாலைகளுக்கு 10 மீட்டரும் பாதுகாப்பு இடைவெளி விட்டு குவாரி செய்ய வேண்டும்.
 ஆ) அருகிலுள்ள அரசு நிலங்களுக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு குவாரி பணி செய்ய வேண்டும்.
 இ) அருகிலுள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு குவாரி பணி செய்ய வேண்டும்.
6. மாவட்ட ஆட்சித்தலைவர் (அல்லது) அரசால் அதிகாரம் வழங்கப்பட்ட அலுவலரை குத்தகை வழங்கப்பட்ட இடத்தைப் பார்வையிடவும், குவாரி பதிவேடுகள், ஆவணங்கள் மற்றும் கணக்கை சரிபார்க்கவும் அனுமதிக்க வேண்டும். இது சம்மந்தமாக அவர்கள் கோரும் அனைத்து விவரங்களையும் வழங்க வேண்டும்.
7. சுற்றுப்புற சூழ்நிலை பாதுகாப்பு, கனிம பாதுகாப்பு, தொழிலாளர் பாதுகாப்பு முதலியவற்றைக் கருத்தில் கொண்டு விஞ்ஞான அடிப்படையில் திறமையுடன் முறையாகக் குவாரி செய்ய வேண்டும்.
8. மாவட்ட ஆட்சித்தலைவர் மற்றும் ஆணையர், புலியியல் மற்றும் சுரங்கத்துறை, ஆகியோரால் அதிகாரம் வழங்கப்பட்ட அலுவலரை மேலே பத்தி (5)-ல் குறிப்பிட்டுள்ள நிபந்தனைகள் தொடர்பாகவும், மேற்கண்ட அலுவலர்கள் ஆலோசனையுடன் நிறைவேற்றவும் குத்தகை வழங்கப்பட்ட இடத்தைப் பார்வையிட அனுமதிக்க வேண்டும்.
9. குத்தகைதாரரின் செலவில் குத்தகை ஒப்பந்தப்பத்திரம் நிறைவேற்றி அதனை பதிவு செய்வதற்கு முன்பு குத்தகை இடத்தில் குவாரி மற்றும் இது சம்மந்தப்பட்ட வேலைகளைத் தொடங்கக்கூடாது.
10. குத்தகை வழங்கப்பட்டுள்ள இடத்திற்குள் எல்லையிலிருந்து 7.5 மீட்டர் தூரத்திற்குள் குவாரி செய்யக் கூடாது.
11. பொது சாலைகளிலிருந்து குத்தகை வழங்கப்பட்ட இடத்திற்குச் செல்ல பாதை வசதி குத்தகைதாரர் சொந்த பொறுப்பில் செய்து கொள்ள வேண்டும்.
12. குத்தகை ஒப்பந்தப்பத்திரத்துடன் இணைத்துள்ள வரைபடத்தில் காட்டியுள்ள குத்தகை இடத்தைச் சுற்றிலும் எல்லைக்கற்கள் நட்டு அவற்றைச் சரியானபடி பராமரிக்க வேண்டும்.
13. 1959 ஆம் வருடத்திய தமிழ்நாடு சிறுகனிமச் சலுகை விதிகள் இணைப்பு XII மற்றும் XII-ல் உள்ள படிவங்களில் முறையே இசைவாணைச்சீட்டு மற்றும் நடைச்சீட்டிணைத் தயார் செய்து அவற்றில் மாவட்ட ஆட்சித்தலைவரால் அதிகாரம் வழங்கப்பட்ட அலுவலரின் கையொப்ப முத்திரை மற்றும் அலுவலக முத்திரைகள் பெற்று குவாரியிலிருந்து குண்டுக்கல், கட்டுக்கல், சக்கை மற்றும் ஜல்லி ஆகியவற்றை வெளியில் எடுத்துச் செல்லும் ஒவ்வொரு வாசனத்திற்கும் ஒவ்வொரு நடைக்கும் வழங்கப்படவேண்டும். குண்டுக்கல், கட்டுக்கல், சக்கைகல், ஜல்லி ஆகியவற்றை ஏற்றிச் செல்லும் ஒவ்வொரு வாகனமும் அதனைச் சோதனைச் செய்வதற்கு அதிகாரம் பெற்ற அலுவலர் சோதனைச் செய்யும்போது நடைச்சீட்டிணைக் காண்பிக்க வேண்டும். இசைவாணைச்சீட்டு மற்றும் நடைச்சீட்டின் நகல்களை குவாரியில் வைத்திருக்க வேண்டும். முறையான இசைவாணைச்சீட்டு மற்றும் நடைச்சீட்டுகள் இல்லாமல் கனிமங்களை ஏற்றிச் செல்லும் வாகனங்கள் 1959-ம் வருடத்திய தமிழ்நாடு சிறுகனிமச் சலுகை விதிகள் மற்றும் சுரங்கங்கள் மற்றும் கனிமங்கள் (ஒழுங்குமுறை மற்றும் அபிவிருத்தி) சட்டம், 1957-ன்படி கைப்பற்றப்பட்டு, குத்தகைதாரர் மீது நடவடிக்கை எடுக்கப்படுவதுடன் குவாரிக் குத்தகையையும் ரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
14. குத்தகை வழங்கப்பட்ட இடத்தை குண்டுக்கல், கட்டுக்கல், சக்கை மற்றும் ஜல்லி குவாரி செய்ய மட்டுமே பயன்படுத்த வேண்டும். குத்தகை உரிம ஆணை அல்லது குத்தகை ஒப்பந்தப்பத்திரத்தில் தவறாதலாக கனிம

- விவரம் குறிக்கப்பட்டு இருந்தால் அதனை எந்த நேரத்திலும் திருத்துவதற்கு மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகைதாரர் அதனுடைய அட்டையில் எந்த உரிமையும் கோரமுடியாது.
15. மெருகேற்றுவதற்கும், அயல் நாட்டிற்கு ஏற்றுமதி செய்வதற்கும் பயன்படும் பெரிய கந்துண்டங்கள் வடிவத்தில் கற்குவாரி செய்யக் கூடாது.
 16. குத்தகை ஒப்பந்தப்பத்திரத்தில் குறிக்கப்படாத வேறு ஏதாவதொரு கனிமம் கிடைத்தால், அதனை சம்மந்தப்பட்ட அலுவலரின் அனுமதியைப் பெறாமலும், அதற்குரிய சீனியரேஜ் தொகையைச் செலுத்தாமலும் எடுக்கக்கூடாது. புதிய கனிமம் கிடைத்த விவரத்தை 30 தினங்களுக்குள் தெரிவிக்காமல் எடுத்துச் சென்றால் இக்குற்றத்திற்கு அந்த கனிமத்திற்குரிய சாதாரண சீனியரேஜ் கட்டணத்தைப்போல் 15 மடங்குவரை மாவட்ட ஆட்சித்தலைவரால் அபராதம் விதித்து வசூலிக்கப்படும்.
 17. குத்தகை காலம் முடிந்தபிறகு, குத்தகை வழங்கப்பட்ட இடத்திலிருந்து குண்டுக்கல், கட்டுக்கல், சக்கை மற்றும் ஐல்லியை குவாரி செய்து வெளியில் எடுத்துச் செல்ல குத்தகைதாரருக்கு உரிமையில்லை.
 18. குத்தகை காலம் முடிவடைந்த பிறகு குத்தகை இடத்தில் எஞ்சின், மெஷின் போன்ற எந்தவிதமான தளவாட பொருட்களையும் வைத்திருக்கக்கூடாது. அவற்றை குத்தகை காலத்தில் கடைசி நாளன்று குத்தகைதாரர் எடுத்துச் சென்றுவிட வேண்டும்.
 19. குத்தகையை வேறு எவருக்கும் உள் குத்தகைக்கு விடக்கூடாது.
 20. குவாரி செய்வதில் இழப்பு ஏற்படின் நஷ்டாடு கேட்கக்கூடாது.
 21. குவாரியில் வேலை செய்யும் தொழிலாளர்கள் மற்றும் இதர நபர்களுக்கு விபத்து ஏதாவது ஏற்படின் அதற்கு முழுப் பொறுப்பினையும் குத்தகைதாரரைச் சேரும். இதற்கு அரசு பொறுப்பில்லை.
 22. அரசுக்கு செலுத்த வேண்டிய தொகையை உரிய காலத்திற்குள் செலுத்தவில்லை என்றால் அத்தொகை 24 % அல்லது அரசால் அவ்வப்போது நிர்ணயிக்கப்படும் வீதத்தில் வட்டியுடன் குத்தகைதாரரிடமிருந்து வசூலிக்கப்படும்.
 23. அரசுக்கு செலுத்த வேண்டிய பாக்கித் தொகை தமிழ்நாடு வருவாய் வசூல் சட்டம் 1864-ன் கீழ் வசூலிக்கப்படும்.
 24. குத்தகை நிபந்தனைகள், 1959-ஆம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகள், அரசு, ஆணையர், புவியியல் மற்றும் சுரங்கத்துறை, மாவட்ட ஆட்சித்தலைவர் ஆகியோரது ஆணைகள் மீறப்படின மீறலுக்கு அபராதம் விதிப்பதோடு அல்லாமல் குத்தகைதாரருக்கு நேர்முக விசாரணைக்கு வாய்ப்பளித்த பின்பு குத்தகை உரிமம் ரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
 25. அரசின் அவ்வப்போதைய ஆணைகளுக்கேற்ப நிபந்தனைகளை மாற்றி அமைக்கவோ, நீக்கவோ, அல்லது வேறு சேர்க்கவோ, மாவட்ட ஆட்சித்தலைவருக்கு முழு அதிகாரம் உண்டு.
 26. மேற்கூறிய நிபந்தனைகளுடன் 1959-ஆம் வருடத்திய தமிழ்நாடு சிறுகனிம சலுகை விதிகள், சுரங்கங்கள் மற்றும் கனிமங்கள் (ஒழுங்குமுறை மற்றும் அபிவிருத்தி) சட்டம் 1957, மாவட்ட ஆட்சித்தலைவர் ஆகியோரால் அவ்வப்போது பிறப்பிக்கப்படும் ஆணைகள் குத்தகைதாரரைக் கட்டுப்படுத்தும்.
 27. குவாரிகள்/சுரங்கங்களுக்கு பொருந்தக்கூடிய தொழிலாளர் சட்டங்களுக்கு கட்டுப்பட்டு குத்தகைதாரர் குவாரி செய்யவேண்டும். தவறினால் சம்மந்தப்பட்ட அரசின் சட்டப்பூர்வமான நடவடிக்கைகளுக்கு குத்தகைதாரர் உள்ளாக வேண்டி இருக்கும்.
 28. இந்திய வெடிமருந்து சட்டம் 1884 (Central Act IV of 1884)-ன்படி உரிய வெடிமருந்து உரிமம் பெற்று குத்தகைதாரர் பாறைகளை வெடிவைத்து உடைக்க வேண்டும். தவறும் பட்சத்தில் குத்தகைதாரர் கடும தண்டனைக்கு உள்ளாக வேண்டியிருக்கும்.
 29. குத்தகைதாரர் குவாரியில் குடிநீரை தொழிலாளர்களை பணியமர்த்தக்கூடாது.

(ஓம்/-சி.அ.ரா.மன்.,)

மாவட்ட ஆட்சித் தலைவர்,
சேலம்.

//உண்மை நகல்/உத்திரவுப்படி//


மாவட்ட ஆட்சித்தலைவருக்காக,
சேலம்.

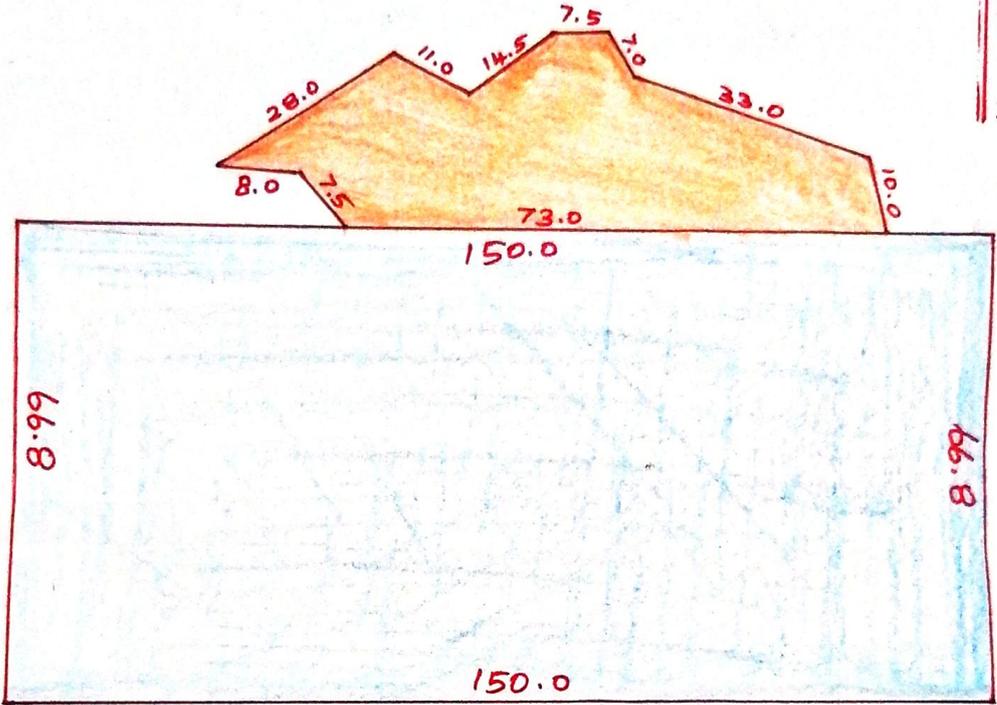

31/11/2020

LOT AREA : 83.5

AREA : 21.47 SQM

PLAN : 199/100

ENLARGEMENT SKETCH



PLAN : 27
 LOT AREA : 83.5



PLAN : 199/100
 AREA : 21.47 SQM
 (MINES LEASE AREA)



PLAN : 199/100
 AREA : 21.47 SQM
 (MINES NON LEASE AREA)

DATE: 12/12/2024
 NAME: [Signature]

NAME BOARD

BOUNDARY STONE 1



BOUNDARY STONE 2



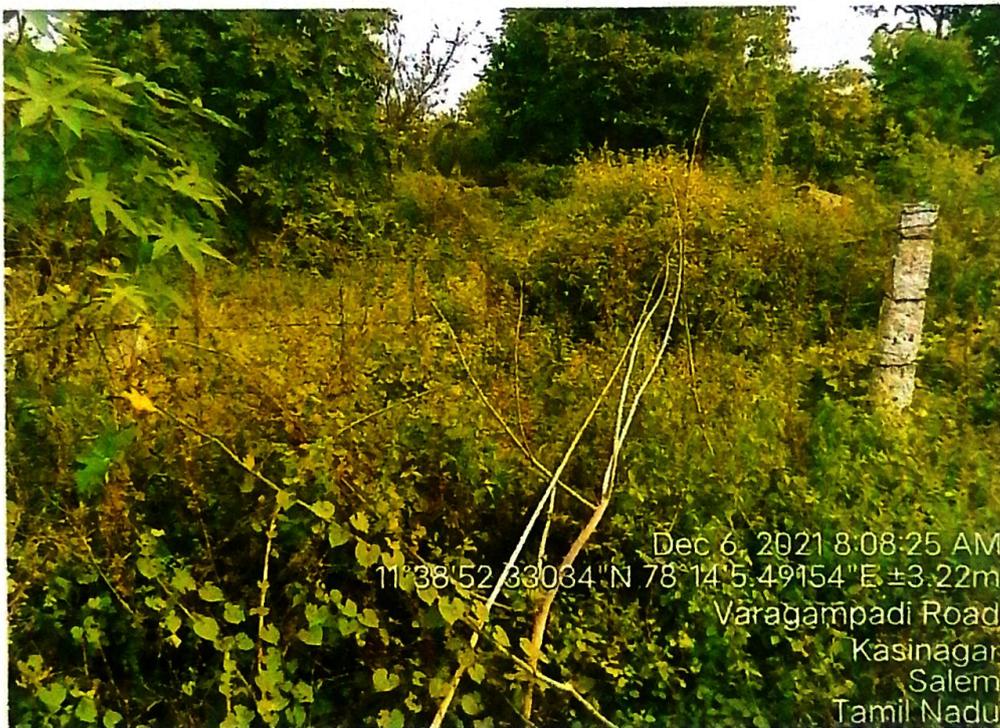
BOUNDARY STONE 3



BOUNDARY STONE 4



FENCING



GREEN BELT



GREEN BELT



GREEN BELT

